



IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 29th OF NOVEMBER, 2024

CRIMINAL REVISION No. 2618 of 2024

VIRENDRA

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Anuj Bhargava, learned counsel for the applicant.

Shri Apoorv Joshi GA for the State.

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ORDER

Learned counsel for the applicant, after arguing for a while, proposes not to press this revision petition with liberty to raise all the contentions at the time of evidence before the trial Court.

Considered. Prayer accepted.

Present revision is dismissed accordingly.

CC as per rules.

(SANJEEV S KALGAONKAR)
JUDGE